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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Contempt Application No. 44 of 1994

In

Original Application No. 1566 of 1993

Smt. Chirmayee Moitra ::::::::::: Petitioner

Versus

Mr. R.S. Rawat,
Asstt. General Manager ::::::::::: Respondents
(Administration)
Kanpur Telecom., Kanpur

Hon'ble.Mr. S.Das Gupta, Member 'A'

Hon'ble.Mr. J.S. Dhaliwal, Member 'J'

(By Hon.Mr. S.Das Gupta, Member 'A')

The contempt petition was filed for the allege non-compliance of the direction contained in Judgement and order dated 04.11.93 passed by the bench of this Tribunal in O.A. 1566 of 1993. The relevant direction is quoted below ;

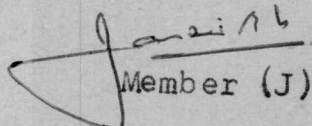
" In view of these facts and circumstances, we dispose of the application of the applicant at admission stage with the direction to the respondents to dispose of the representation dated 15.4.93(Ann.A-12) of the applicant within a period of three months from the date of communication of this order. In the meantime the status quo be maintained if the impugned order dated 20.8.93(Annexure-1) has not been given effect to."

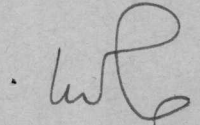
2. The opposite party has filed counter-affidavit and stated that the direction of the Tribunal has been fully complied with by disposing of the representation by reasoned and speaking order. Copy of the order is at(Ann.C.A-1)

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The same was communicated to the applicant by the order dated 08.4.1994 at Annexure C.A.-3.

3. The only direction ~~was~~ ^{was} given by the Tribunal to the respondents ^{that} representation of the applicant be disposed of within a period of 3 months. It is stated by the respondents that copy of the Judgement was received by the opposite party in the last week of December, 1993 and within 3 weeks, the representation has been disposed of. The learned counsel for the applicant, however, submits that order was communicated in the month of November, 1993 and even if it ^{is} so, there has been a delay only for a less than one month and this ^{to be} cannot be said ~~a~~ willful and deliberate violation of this Tribunal's order. We are of the view that order of Tribunal is fully complied with by the opposite parties, and therefore, no case for contempt of the Court is made out. The contempt petition is accordingly dismissed.


Member (J)


Member (A)

Allahabad, Dated 14 Sept, 1994

/M.M./